

MINUTES OF THE MEETING No. 35/09 dated 26.11.2008 UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

The 35/09 meeting of Advance Licensing Committee was dated 26.11.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No A-90 NC No.35/09 Dated 26.11.08	M/s. Aries Dye Chem Inds., Ahmedabad F.No.01/87/50/1144 /AM06/DES-IV RLA F.No.08/24/40/186/AM06 Lic.No.0810052833 dated 29/12/2005
---	---

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/116/2007/Ch.II dated 15.5.2006 as per earlier decision of NC taken in Meeting No.25/08 dated 3.10.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Acid Brown 75	1 kg.	1. H Acid 2. Resorcinol 3. Sodium Picramate 4. Para Nitro Aniline 5. Sodium Nitrite	0.460 kg 0.158 Kg 0.312 Kg 0.190 Kg 0.297 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-327 NC No.35/09 Dated 26.11.08	M/s. Esteem Inds., Goa F.No.01/83/50/1623 /AM08/DES-IV RLA F.No.17/24/40/97/AM08 Lic.No.1710001838 dated 28/11/2007
--	--

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 26.11.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Triethanol Amine 99%	1 Kg	1. Ethylene Oxide 2. Monoethanol Amine	0.590 Kg 0.409 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-328 NC No.35/09 Dated 26.11.08	M/s. Esteem Inds., Goa F.No.01/83/50/1621 /AM08/DES-IV RLA F.No.17/24/40/89/AM08 Lic.No.1710001826 dated 27/11/2007
--	--

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 26.11.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Triethanol Amine 99%	1 Kg	1. Ethylene Oxide 2. Monoethanol Amine	0.590 Kg 0.409 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-329 NC No.35/09 Dated 26.11.08	M/s. Esteem Inds., Goa F.No.01/83/50/381 /AM08/DES-IV RLA F.No.17/24/40/20/AM08 Lic.No.1710001648 dated 12/5/2007
--	--

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 26.11.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Triethanol Amine 99%	1 Kg	1. Ethylene Oxide 2. Monoethanol Amine	0.590 Kg 0.409 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-330 NC No.35/09 Dated 26.11.08	M/s. Britacel Silicons Ltd,, Mumbai F.No.01/83/50/1478 /AM08/DES-IV RLA F.No03/94/40/1278/AM07
--	--

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/75/2008/PC.II dated 25.9.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Hydrosil Super	1 Kg	1. Product DSA 20 2. Quart 56 3. Bronoidol	0.800 Kg 0.200 Kg 0.015 Kg
Vitasoft	1 Kg	1. Sandtex SWPI LIQ 2. Vitamin E	0.980 Kg 0.005 Kg
Nysil 800	1 Kg	1. Soren 208 2. Hisoftner HK 902 3. Diethylene Glycol 4. Polythylene Glycol-400	0.050 Kg 0.750 Kg 0.100 Kg 0.100 Kg
Scorex CO	1 Kg	1. Product Z 105 2. Texson 69 3. Soren 208 4. Acumer 9420	0.800 Kg 0.100 Kg 0.100 Kg 0.020 Kg
Score WET N3	1 Kg	1. Grand P/48 AF 2. Soren 208 3. Diethyl-2-Ethylhexyl Phosphate 4. Caustic Soda	0.500 Kg 0.200 Kg 0.050 Kg 0.050 Kg
Secostab FE	1 Kg	1. Acumer 1000 2. Maxene DT-50 3. Texson 70 4. Caustic Soda 5. Diethyl 2 Ethylhexylphosphate	0.560 Kg 0.200 Kg 0.200 Kg 0.050 Kg 0.050 Kg
Unicel Conc	1 Kg	1. Alphox 200 2. N Octanol 3. Texson 69 4. Texson 708	0.650 Kg 0.100 Kg 0.200 Kg 0.050 Kg
XLear 98	1 Kg	1. Acumer 9420	0.9700 Kg

	2. Bronoidol	0.0025 Kg
	3. Soren 208	0.0200 Kg

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

Case No M-331 NC No.35/09 Dated 26.11.08	M/s. Vee Kay Vikram & Co., Ahmedabad F.No.01/83/502/287 /AM07/DES-IV RLA F.No08/24/40/0060/AM07 Lic.No.0810057281 dated 14/6/2006
--	--

The Committee considered the case as per agenda and in view of the representation dated 12/11/2008 of the firm, the Committee decided to amend the description of the export items subject to the condition that the firm should account for minimum PU content 11.30 Kg in export product as under since the export has already been made :-

Item of Export	Qty	Item of Import	Qty
1) 36" ND BI-DI Brush PIG	2 No.	1. Polyurethane Prepolymer	1067.51 Kg
2) Spare Sealing DISC	8 No. (Total Min. Weight of PU Content – 1130 Kg)	2. Curative (Additive)	118.52 Kg

The above norms are fixed in supersession of Norms Fixed in Meeting No.40/83 ALC 1/2007 dated 9/1/08 in Case No.38/15/83-ALC 1/2006.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-332 NC No.35/09 Dated 26.11.08	M/s. Sriram Compounds (P) Ltd., Goa F.No.01/83/50/343 /AM08/DES-IV RLA F.No.05/24/40/113/AM08 Lic.No.0510203713 dated 16/5/2007
--	--

The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 26.11.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Surface Coating (solid resin content 50+/-2%)	75000 Kg	1. Epoxide Resin (Solid Resin content 59-61%)	49650 Kg
		2. Phenolic Resin (content 35-55%)	15750 Kg
		3. Solvents, namely Naptha	5475 Kg
		150/Solvent C-9/Butyl Cellosolve	7875 Kg
		4. Waxes (PE & PTFE Type)	

The above norms are fixed in supersession of Norms Fixed in Meeting No.5/09 ALC dated 30/4/08 in Case No.A-34.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-333 NC No.35/09 Dated 26.11.08	M/s. Indokem Ltd,, Mumbai F.No.01/83/50/657 /AM08/DES-IV RLA F.No.03/94/40/165/AM08 Lic.No.0310434343 dated 28/6/2007
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.12.2008

**Office of Directorate General of Foreign Trade
New Delhi -0**

----- Para 4.7 Decision(DRAFT)

MEETING NUMBER : 35/83-ALC1/2008 **MEETING DATE** : 26.11.2008

1	Case No.: 47/24/83-ALC1/2007	Party Name:THERMAX LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Approved
	HQ File :01/83/050/00098/AM05/	RLA File :31/24/042/00010/AM05/	Lic.No/Date:3110015627 13.05.2004	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their letter. No. 46011/238/2003/PC.II dated 30.6.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Pour Point Depressant Max DIP 774	1 kg.	1. Behenyl Alcohol 2. Acrylic Acid 3. Mixed Xylene 4. Heptane	0.42 kg. 0.11 kg. 0.52 Kg 0.04 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

2	Case No.: 236/21/82-ALC4/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Approved
	HQ File :01/82/050/00330/AM06/	RLA File :03/94/040/00311/AM06/	Lic.No/Date:0310336800 30.06.2005	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/145/2003/Ch.III dated 15.2.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	VAT Brown 57 (Indonon Brown DY CDP)	1 kg.	1. Pyrene 2. Liquid Bromine 3. Acetophenatidine 4. Ortho Phenylene Diamine 5. Acetoc Acid 6. Caustic Soda Lye (100% basis)	0.794 Kg 1.224 Kg 0.670 Kg 0.274 Kg 4.815 Kg 2.305 Kg

		7. Caustic Soda Flakes 8. Methanol 9. Caustic potash Flakes 10. Soda Ash	1.806 Kg 5.198 Kg 0.754 Kg 0.150 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

3	Case No.: 50/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/01858/AM08/	RLA File :02/24/040/00203/AM06/	Lic.No/Date:0210084659 22.12.2005	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information called for from RLA vide letter dated 4.7.2008. Reminder issued on 25/8/2008 and 13/10/2008. Accordingly the case may be re-listed on 24/12/2008.			

4	Case No.: 51/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/01859/AM08/	RLA File :02/24/040/00204/AM06/	Lic.No/Date:0210084661 23.12.2005	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information called for from RLA vide letter dated 4.7.2008. Reminder issued on 25/8/2008, 13/10/2008 and 7/11/08. Accordingly the case may be re-listed on 24/12/2008.			

5	Case No.: 22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. RLA has also been requested vide letter dated 25/8/08 to send the report. Reminder issued on 13/10/2008 and 7/11/2008. Accordingly the case may be re-listed on 24.12.2008			

	Case No.: 23/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:35/83-ALC1/2008	Status: Case
--	------------------------------------	----------------------------------	------------------------------	---------------------

6			26.11.2008	Deferred
	HQ File :01/83/050/00133/AM09/	RLA File :08/24/040/00252/AM06/	Lic.No/Date:0810053991 16.02.2006	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 24.12.2008			

7	Case No.:715/21/82-ALC4/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
	HQ File :01/82/050/01396/AM06/	RLA File :03/94/040/01236/AM06/	Lic.No/Date:0310367221 16.02.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/145/2003/Ch.II dated 5.9.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	VAT Green 9 CDP (Indonon Black BBCDP)	1 kg.	1. Anthraquinone 2. Glycerine 3. Toluene 4. Methanol 5. Caustic Potash Flakes	1.040 Kg 0.565 Kg 0.564 Kg 0.915 Kg 3.130 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

8	Case No.:42/46/83-ALC1/2007	Party Name:DIVYA JEWELLERS PVT LTD	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/01850/AM08/	RLA File :05/24/040/00297/AM07/	Lic.No/Date:0510186621 13.07.2006	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 24.12.2008			

	Case No.:451/21/82-ALC4/2007	Party Name:INDOKEM LTD.[FORMERLY KNOWN AS KHATAU JUNKER LTD.]	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
	HQ File :01/82/050/00834/AM07/	RLA File :03/94/040/00575/AM07/	Lic.No/Date:0310398047 04.09.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem. Division)			

forwarded vide their U.O. No. 14010/145/2003/Ch.II dated 5.9.2005 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Vat Black 22 CDP (Indonon Black 22 CDP)	1 kg.	1. Anthraquinone 2. Glycerine 3. 1-Amino Anthraquinonw 4. Methanol 5. Toluene 6. Nitrobenzene 7. Caustic Potash Flakes 8. Caustic Soda Flakes 9. Soda Ash 10. Caustic Soda Lye (100% basis)	0.703 Kg 0.311 Kg 0.567 Kg 2.180 Kg 0.380 Kg 0.432 Kg 4.464 Kg 0.056 Kg 0.562 Kg 0.325 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

10	Case No.:13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 24.12.2008			

11	Case No.:11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 24.12.2008			

12	Case No.: 45/46/83-ALC1/2007	Party Name:KRISTALL OCEAN EXPORT PVT.LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/01853/AM08/	RLA File :03/94/040/00648/AM07/	Lic.No/Date:0310407349 09.11.2006	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks the Committee. Accordingly the case may be re-listed on 24.12.2008			

13	Case No.: 29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 24.12.2008			

14	Case No.: 736/24/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Rejected
	HQ File :01/87/050/01072/AM07/	RLA File :05/24/040/00987/AM07/	Lic.No/Date:0510200280 01.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to close the case as no reply/report received from RLA/Firm RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

15	Case No.: 57/3/83-ALC1/2008	Party Name:KEDIA LUMBERS	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Deffered
	HQ File :01/83/050/00063/AM09/	RLA File :24/80/040/00041/AM07/	Lic.No/Date:2410018602 15.03.2007	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on			

16

Case No.:582/24/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
HQ File :01/83/050/00288/AM08/	RLA File :03/94/040/01412/AM07/	Lic.No/Date:0310428731 08.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/94/2007/PC.II dated 23.7.2008 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Corocoat FC (containing Epoxy Base and Curing Agent in the ratio of 2:1 by weight)	1 kg.	1. TEGO Airex 900 (Organo Poly Siloxane) 2. TEGO Glide B 1484 3. PYK A 530 (Poly Siloxane) 4. BYK 110 (Copolymer) 5. Amine Hardner (TH-7301) 6. Epoxy Resin (YD 128)	0.0011 Kg 0.0014 Kg 0.0049 Kg 0.0014 Kg 0.3505 Kg 0.3816 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

17

Case No.:18/12/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved								
HQ File :01/83/050/00277/AM08/	RLA File :34/24/040/00017/AM08/	Lic.No/Date:3410018756 09.05.2007	Defer Date:								
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/137/2004/Ch.II dated 17.8.2007 & M/o Chemicals & Fertilizer(Deptt. of Fertilizers) vide their U.O.No.11017/62/2008-M&E dated 17/11/08, Committee decided to approve this case as under:- <table><tr><td>Item of Export</td><td>Qty.</td><td>Item of Import</td><td>Qty.</td></tr><tr><td>Di Sodium Octaborate</td><td>1 Kg</td><td>Borax Pentahydrate</td><td>0.743 Kg</td></tr></table>				Item of Export	Qty.	Item of Import	Qty.	Di Sodium Octaborate	1 Kg	Borax Pentahydrate	0.743 Kg
Item of Export	Qty.	Item of Import	Qty.								
Di Sodium Octaborate	1 Kg	Borax Pentahydrate	0.743 Kg								

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

18	Case No.: 13/22/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00279/AM08/	RLA File :34/24/040/00019/AM08/	Lic.No/Date:3410018758 09.05.2007	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 24/12/2008.			

19	Case No.: 22/14/83-ALC1/2007	Party Name:STP LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Rejected
	HQ File :01/83/050/00394/AM08/	RLA File :02/24/040/00048/AM08/	Lic.No/Date:0210101014 24.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and decided to reject the case as the firm has not given reply to D/letter dated 5.9.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 41/19/83-ALC1/2007	Party Name:APURVA BUILD CARE TECHNOLOGIES PVT. LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Approved
HQ File :01/83/050/00473/AM08/	RLA File :03/94/040/01484/AM07/	Lic.No/Date:0310431194 31.05.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/94/2007/PC.II dated 25.6.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Corocid (EP 101) (Containing Epoxy Bae and Curing Agent in the ratio of 2:1 by weight)	1 Kg	1. Epoxy Resin (YD 128) 2. Amine Hardener (TH 7301)	0.5617 Kg 0.3505 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

21	Case No.: 50/16/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 24.12.2008			

22	Case No.: 107/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Rejected
	HQ File :01/83/050/01915/AM08/	RLA File :07/24/040/00173/AM08/	Lic.No/Date:0710051998 14.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and decided to reject the case as the firm has not given reply to D/letter dated 29.9.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.: 336/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/85/050/00039/AM08/	RLA File :05/24/040/00204/AM08/	Lic.No/Date:0510205001 15.06.2007	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SS1). Accordingly the case may be re-listed on 24.12.2008			

24	Case No.: 72/3/83-ALC1/2008	Party Name:ALFA ICA (INDIA) LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00078/AM09/	RLA File :08/24/040/00084/AM08/	Lic.No/Date:0810065557 22.06.2007	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and noted the copy of application called for vide letter dated 27/10/08 is awaited.. Accordingly the case may be re-listed on 24/12/2008.			

	Case No.: 113/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/01921/AM08/	RLA File :07/24/040/00225/AM08/	Lic.No/Date:0710052245	Defer

25			29.06.2007	Date:24.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel and decided to issue reminder. Accordingly the case may be re-listed on 24.12.2008..				

26	Case No.: 114/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/01922/AM08/	RLA File :02/24/040/00095/AM08/	Lic.No/Date:0210102082 02.07.2007	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/Firm letter issued on 27.10.08 by this office. Accordingly the case may be re-listed on 24.12.2008.			

27	Case No.: 136/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Rejected
	HQ File :01/83/050/01944/AM08/	RLA File :07/24/040/00325/AM08/	Lic.No/Date:0710052728 06.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 29.9.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

28	Case No.: 1926/26/81-ALC2/2007	Party Name:SRIROZ CONSULTANTS PVT. LTD	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/81/050/00264/AM08/	RLA File :31/24/040/00171/AM08/	Lic.No/Date:3110030413 20.08.2007	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and noted that file is awaited from DES-I (NC-I) and decided to issue reminder. Accordingly the case may be re-listed on 24.12.2008.			

29	Case No.: 351/23/85-ALC3/2007	Party Name:AIMEE BAJAJ INTERNATIONAL	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/85/050/00066/AM08/	RLA File :05/24/040/00419/AM08/	Lic.No/Date:0510208088 24.08.2007	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 24.12.2008			

	Case No.: 13/25/83-ALC1/2007	Party Name:ASHAPURA MINECHEM LTD.,	Meet No/Date:35/83-ALC1/2008	Status: Case
--	-------------------------------------	------------------------------------	------------------------------	---------------------

30			26.11.2008	Approved
	HQ File :01/83/050/01038/AM08/	RLA File :03/94/040/00513/AM08/	Lic.No/Date:0310441280 30.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of verbal comments of representative of DIPP, the Committee, this being old case, decided to clear the case on content basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Processed Bentonite (Lumps/Powder) containing 16.6% Minimum bentonite	6000.000 MT	1. Crude Bentonite 2. Soda Ash (Light/Dense)	1000.000 MT 240.000 MT
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:169/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Rejected
	HQ File :01/83/050/01977/AM08/	RLA File :07/24/040/00497/AM08/	Lic.No/Date:0710053829 15.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 29.9.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.:176/46/83-ALC1/2007	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Rejected
	HQ File :01/83/050/01984/AM08/	RLA File :07/24/040/00534/AM08/	Lic.No/Date:0710054154 26.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/letter dated 29.9.2008 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:181/46/83-ALC1/2007	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
	HQ File :01/83/050/01989/AM08/	RLA File :34/24/040/00163/AM08/	Lic.No/Date:3410020013 06.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/67/2008/PC.II dated 29.11.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
White Masterbatch CMC Xtra White XC (Containing 20% LLDPE, 75% Calcium Carbonate and 5% Titanium Dioxide)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate 3. Titanium Dioxide	0.2060 Kg 0.7725 Kg 0.0515 Kg
Filler – Calcium Carbonate Masterbatch (Containing 20% LLDPE , 80% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2060 Kg 0.8240 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/9/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
HQ File :01/83/050/00174/AM09/	RLA File :10/24/040/00129/AM08/	Lic.No/Date:1010027923 16.11.2007	Defer Date:24.12.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24/12/2008.

Case No.:80/3/83-ALC1/2008	Party Name:AMOL DICALITE LIMITED,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
HQ File :01/83/050/00086/AM09/	RLA File :08/24/040/00143/AM08/	Lic.No/Date:0810068620 22.11.2007	Defer Date:24.12.2008

Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 26.11.2008 offered by him the Committee decided to call for the following information from the firm as under:-

1. Weight of export product .
2. Mfg. process in details indicating wastage at each stage of Mfg.
3. Calculation sheet to arrive at the Qty. of R.M. asked for.
4. Production/Consumption data certified by Central Excise for the post one years for the export product under reference.

Accordingly the case may be re-listed on 24.12.2008.

36	Case No.: 201/46/83-ALC1/2007	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/02009/AM08/	RLA File :02/24/040/00226/AM08/	Lic.No/Date:0210106398 23.11.2007	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.12.2008			

37

Case No.:210/46/83-ALC1/2007	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
HQ File :01/83/050/02018/AM08/	RLA File :02/24/040/00247/AM08/	Lic.No/Date:0210107106 12.12.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 26.11.2008 and decided to approve this case with 2% wastage as under:-			
Item of Export		Qty	
1. Combination Packing set (made out of expanded graphite yarn 25% and graphite sheet 75%) Gland Packing		4000 Kg	
2. Combination Packing Ring set (made out of expanded graphite yarn 35% and graphite sheet 65%) Gland Packing		1310 Kg	
3. Flexible Pure Graphite Compressed Gland Packing Ring (made out of graphite sheet) Gland Packing		820 Kg	
4. Expanded Pure graphite yarn Braided Gland packing Ring reinforced with inconel wire and incorporated with sacrificial metal corrosion inhibitor) Gland packing		210760 Kg	
Item of Import		Qty.	
1. Expanded Graphite yarn (reinforced with 1 inconel wire and 6 nos. glass fibre without cotton fibre) 2grm/metre		1020 Kg	
2. Graphite Sheet Density 0.7G/CC		3060 Kg	
3. Expanded Graphite yarn (cotton fibre reinforced with inconel wire) 1.5 mm dia.		467 Kg	
4. Graphite Sheet Density 0.7G/CC		836.4 Kg	
5. Graphite Sheet Density 0.7G/CC		861 Kg	

6. Expanded Graphite yarn (cotton fibre reinforced with inconel wire) 1.5 mm dia.	464.2 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

38	Case No.: 12/51/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/02046/AM08/	RLA File :10/24/040/00156/AM08/	Lic.No/Date:1010028447 10.01.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 24.12.2008			

39	Case No.: 37/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00307/AM09/	RLA File :02/24/040/00281/AM08/	Lic.No/Date:0210108327 18.01.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 24.12.2008.			

40	Case No.: 32/1/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/02106/AM08/	RLA File :03/95/040/01151/AM08/	Lic.No/Date:0310462022 21.02.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 24.12.2008			

41	Case No.: 60/9/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00232/AM09/	RLA File :03/94/040/01197/AM08/	Lic.No/Date:0310463223 28.02.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008			

Case No.: 1/50/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:35/83-ALC1/2008	Status: Case
------------------------------------	------------------------------------	------------------------------	---------------------

42			26.11.2008	Deferred
	HQ File :01/83/050/02033/AM08/	RLA File :17/24/040/00158/AM08/	Lic.No/Date:1710001970 03.03.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and noted the copy of Central Excise Data from the firm vide letter dated 8/11/08 is awaited.. Accordingly the case may be re-listed on 24/12/2008.			

43	Case No.:13/7/83-ALC1/2008	Party Name:SYNDICATE LABLES	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00160/AM09/	RLA File :05/24/040/00913/AM08/	Lic.No/Date:0510217304 03.03.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application from RLA/Firm. Accordingly the case may be re-listed on 24.12.2008..			

44	Case No.:32/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00204/AM09/	RLA File :03/95/040/00963/AM08/	Lic.No/Date:0310465592 18.03.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.12.2008			

45	Case No.:34/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00206/AM09/	RLA File :03/95/040/01020/AM08/	Lic.No/Date:0310465584 18.03.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.12.2008			

46	Case No.:61/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00331/AM09/	RLA File :31/24/040/00419/AM09/	Lic.No/Date:3110033456 07.04.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.12.2008			

	Case No.:52/11/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
--	------------------------------------	---------------------------------	--	---------------------------------

47	HQ File :01/83/050/00322/AM09/	RLA File :07/21/040/01518/AM08/	Lic.No/Date:0710056829 08.04.2008	Defer Date:24.12.2008
Decision : The Committee considered the case as per agenda and decided to call for the details of indigenous inputs along with their weight from the firm.. Accordingly the case may be re-listed on 24.12.2008..				

48

Case No.:23/11/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
HQ File :01/83/050/00293/AM09/	RLA File :03/95/040/01081/AM08/	Lic.No/Date:0310468596 16.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/7/2003/Ch.-II dated 18.11.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Oryzalin Technical 95% Min.	1 kg.	1. 3,5 Dinitro-N-Dipropyl Sulfonyl Chloride(96% Min.)	1.115 Kg
		2. Isopropyl Alcohol	0.469 Kg
		3. Toluene	0.667 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49

Case No.:39/11/83-ALC1/2008	Party Name:DILIP KUMAR BUBNA	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
HQ File :01/83/050/00309/AM09/	RLA File :02/24/040/00007/AM09/	Lic.No/Date:0210111446 16.04.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of verbal comments of Deptt. IPP, the Committee decided to approve this case on content basis as under:-			
Export Item	Qty.	Import Item	Qty.
Woodworth CCA-C Wood Preservative CCA-C containing 38% of item No.1, 32% of Item No.2 and 30% of item No.3	5000.000 Kg	1. Sodium Dichromate Dihydrate 99% purity or Sodium Dichromate Anhydrous 99% purity of 1700 Kgs. And USD 4100 cif 2. Copper Sulphate Pentahydrate 98% Purity or HS code number 28255000 Copper Oxide 99% purity	1900.000 Kg 1600.000 Kg

		of 510 Kgs and CIF USD 3900	
		3. Arsenic Acid 80% purity Or HS code number 28112910 Arsenic pentaoxide 99% purity of 1050 Kgs and cif USD 2700 or HS code number 28112920 Arsenic Trioxide 99% purity of 800 Kgs and cifUSD 800	1500.000 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

50	Case No.: 26/11/83-ALC1/2008	Party Name:WESTERN CHEMICAL INDUSTRIES (P) LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Rejected
	HQ File :01/83/050/00296/AM09/	RLA File :03/95/040/01269/AM08/	Lic.No/Date:0310468631 16.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC (Chem. Div) the Committee decided to reject the case as the import item and exports item are same. Therefore it is not possible to workout the norms. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.: 32/11/83-ALC1/2008	Party Name:PRATIK PANELS LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00302/AM09/	RLA File :03/95/040/00066/AM09/	Lic.No/Date:0310469018 22.04.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 17.11.08 by this office.. Accordingly the case may be re-listed on 24.12.2008.			

52	Case No.: 29/11/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Approved
	HQ File :01/83/050/00299/AM09/	RLA File :03/95/040/00040/AM09/	Lic.No/Date:0310469305 23.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/27/2008/Ch.II dated 10.11.2008 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Synthetic Cryolite	1 kg.	1. Fluorspar (Acid Grade)	1.235 Kg

2. Sulphur

0.520 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 42/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Approved
HQ File :01/83/050/00312/AM09/	RLA File :02/24/040/00015/AM09/	Lic.No/Date:0210111737 24.04.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 26.11.2008 and decided to approve this case with 2% wastage as under:-

Item of Export	Qty
1. Combination Packing set (made out of expanded graphite yarn 35% and graphite sheet 65%) Gland Packing	2620 Kg
2. Flexible Pure Graphite Compressed Gland Packing Ring (made out of graphite sheet) Gland Packing	820 Kg
3. . Expanded Pure graphite yarn Braided Gland packing Ring reinforced with inconel wire and incorporated with sacrificial metal corrosion inhibitor) Gland packing	920 Kg
4. Expanded Pure graphite yarn braided gland packing Ring, each yarn jacketed with inconel wire mesh – Gland packing	225 Kg
5. Expanded Pure graphite yarn braided gland packing Ring, each yarn jacketed with inconel wire Aramid Fibre – Gland packing	273 Kg

Item of Import	Qty.
1. Expanded Graphite yarn (cotton fibre reinforced with inconel wire) 1.5 mm dia.	935.34 Kg
2. Graphite Sheet Density 0.7G/CC	1737 Kg
3. Graphite Sheet Density 0.7G/CC	836.4 Kg
4. Expanded Graphite Yarn (Cotton fibre reinforced with inconel wire) 1.5 mm dia	938.4 Kg
5. Expanded Graphite yarn (Jacketed with inconel wire mesh and reinforced with cotton fibre inside) 5 gm/mtr.	464.2 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

54	Case No.: 43/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Approved
	HQ File :01/83/050/00313/AM09/	RLA File :02/24/040/00016/AM09/	Lic.No/Date:0210111738 25.04.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 26.11.2008 and decided to approve this case with 2% wastage as under:-			
	Export Item			
	S.No.	Description of Item	Quantity	
	1.	Expanded Graphite Yarn Braided Packing/Ring Gland packing	1820.000 Kg	
	2.	Carbon Yarn Braided Packing/Ring Gland Packing	455.000 Kg	
	Import Item			
	S.No.	Description of Item	Quantity	
	1.	Expanded Graphite Yarn (reinforced with e-glass filament) 1.5 mm dia	1856.4 Kg	
	2.	Carbon Yarn Poly carbon	464.1 Kg	
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

55	Case No.: 60/11/83-ALC1/2008	Party Name:FINOTEX FIBRECAST,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00330/AM09/	RLA File :31/24/040/00025/AM09/	Lic.No/Date:3110033638 29.04.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. of C&PC (PC.Div) dated 29/7/2008. Accordingly the case may be re-listed on 24.12.2008.			

56	Case No.: 5/11/83-ALC1/2008	Party Name:NASA WOOD INDUSTRIES	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00275/AM09/	RLA File :53/81/040/00006/AM08/	Lic.No/Date:5310005533 06.05.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from			

different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 24.12.2008

57	Case No.: 49/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00319/AM09/	RLA File :02/24/040/00036/AM09/	Lic.No/Date:0210112481 15.05.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 19/11/2008 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the application to DBT. Accordingly the case may be re-listed on 24.12.2008.			

58	Case No.: 68/18/83-ALC1/2008	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00599/AM09/	RLA File :02/24/040/00040/AM09/	Lic.No/Date:0210112752 26.05.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 26.11.2008 offered by him the Committee decided to call for the following information from the firm as under:- a) For export of over Print Varnish the solid content has been shown as 50/-2% while they content to import 69% solid Polyester Resin, which is not possible. Accordingly the case may be re-listed on 24.12.2008.			

59	Case No.: 6/10/83-ALC1/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00270/AM09/	RLA File :11/24/040/00006/AM09/	Lic.No/Date:1110017260 27.05.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP..Accordingly the case may be re-listed on 24.12.2008..			

60	Case No.: 6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued by Deptt. Of C&PC (PC.Div) dated 24/10/2008. Accordingly the case may be re-listed on 24.12.2008.			

Case No.: 1/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:35/83-ALC1/2008	Status: Case
------------------------------------	------------------------------	------------------------------	---------------------

61			26.11.2008	Deferred
	HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887 10.06.2008	Defer Date:24.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/Firm. Letter issued on 31/10/08. Accordingly the case may be re-listed on 24.12.2008.				

62	Case No.:102/14/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
	HQ File :01/83/050/00476/AM09/	RLA File :31/24/040/00085/AM09/	Lic.No/Date:3110034157 24.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PCem Division) forwarded vide their U.O. No. 46011/13/2008/PC.II dated 4.3.08 and decided to approve this case as under:-				
62	Item of Export	Qty	Item of Import	Qty
	Pour Point Depressant/Flow Improver (Brand Name: Maxdip 5050 AB)	1 kg.	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Mixed Xylene	0.420 kg. 0.110 Kg 0.040 Kg 0.520 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

63	Case No.:1/15/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00479/AM09/	RLA File :31/24/040/00067/AM09/	Lic.No/Date:3110034184 25.06.2008	Defer Date:24.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/Firm. Letter issued on 27/10/08. Accordingly the case may be re-listed on 24.12.2008.				

64	Case No.:3/15/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00481/AM09/	RLA File :02/24/040/00082/AM09/	Lic.No/Date:0210114126 25.06.2008	Defer Date:24.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/Firm. Letter issued on 17/11/08. Accordingly the case may be re-listed on 24.12.2008.				

65	Case No.:7/15/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00485/AM09/	RLA File :03/94/040/00298/AM09/	Lic.No/Date:0310476299 25.06.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of Fertilizer. Accordingly the case may be re-listed on 24.12.2008			

66	Case No.:8/15/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00486/AM09/	RLA File :34/24/040/00048/AM09/	Lic.No/Date:3410021681 25.06.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 24.12.2008			

67	Case No.:10/15/83-ALC1/2008	Party Name:WELDON CELLOPLAST LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00488/AM09/	RLA File :05/24/040/00220/AM09/	Lic.No/Date:0510222891 26.06.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 26/11/2008 issued by this office. Accordingly the case may be re-listed on 24/12/2008.			

68	Case No.:11/15/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00489/AM09/	RLA File :05/24/040/00221/AM09/	Lic.No/Date:0510222897 26.06.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RLA has been received on 17/10/2008 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the application to TA(DIPP). Accordingly the case may be re-listed on 24.12.2008.			

69	Case No.:15/15/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00493/AM09/	RLA File :03/95/040/00297/AM09/	Lic.No/Date:0310476566 26.06.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on			

24.12.2008

70	Case No.: 6/17/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00526/AM09/	RLA File :04/24/040/00188/AM07/	Lic.No/Date:0410097097 10.07.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.12.2008			

71	Case No.: 10/18/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00541/AM09/	RLA File :05/24/040/00535/AM08/	Lic.No/Date:0510223877 16.07.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC..Div.). Accordingly the case may be re-listed on 24.12.2008			

72	Case No.: 11/19/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00618/AM09/	RLA File :03/94/040/00369/AM09/	Lic.No/Date:0310479348 18.07.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 24.12.2008			

73	Case No.: 6/19/83-ALC1/2008	Party Name:SEJAL ARCHITECTURAL GLASS LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00613/AM09/	RLA File :03/95/040/00050/AM09/	Lic.No/Date:0310479764 22.07.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 29/9/2008 issued by this office. Accordingly the case may be re-listed on 24/12/2008.			

74	Case No.: 1/19/83-ALC1/2008	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00608/AM09/	RLA File :06/24/040/00020/AM09/	Lic.No/Date:0610013722 23.07.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div) forwarded written comments vide U.O No.14010/318/99-Ch-III dated 24/5/2005. The Committee noted that export product mentioned in the WC does not match with the			

export product mentioned in the application. Accordingly the case may be re-listed on 24/12/2008.

75

Case No.:2/19/83-ALC1/2008	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
HQ File :01/83/050/00609/AM09/	RLA File :04/24/040/00106/AM09/	Lic.No/Date:0410097485 23.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/65/2008/Ch.II dated 16.9.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Potassium Silicate Liquid (K ₂ O content: 12.5% minimum)	1 kg.	Potassium Carbonate	0.193 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.:14/19/83-ALC1/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Rejected
	HQ File :01/83/050/00621/AM09/	RLA File :03/95/040/00042/AM09/	Lic.No/Date:0310480166 25.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the item of import (No.1) Castor Oil which is a vegetable Oil. The Committee decided to reject the case and advise the firm to apply under para 4.4.2 of HBP			
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77

Case No.:17/19/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
HQ File :01/83/050/00624/AM09/	RLA File :10/24/040/00042/AM09/	Lic.No/Date:1010030334 25.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN P/02/08 dt. 7.11.2008 offered by them that the weighted average yield comes to 9.68% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 11.72% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	17.580 MT	Light Black Pepper (Light Berries)	150.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

78

Case No.:23/19/83-ALC1/2008	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
HQ File :01/83/050/00630/AM09/	RLA File :03/95/040/00334/AM09/	Lic.No/Date:0310480305 25.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/53/2008/Ch.II dated 5.9.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Stannous Oxide	1 kg.	1. Tin Ingots (99.5%)	0.899 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

79

Case No.:2/23/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
HQ File :01/83/050/00704/AM09/	RLA File :03/94/040/01236/AM08/	Lic.No/Date:0310483788 26.08.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 26.11.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Sodium Conducting Salt Containing 95% of Sodium Cyanide	1 kg.	1. Sodium Cyanide	0.950 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.:1/25/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00750/AM09/	RLA File :07/24/040/00291/AM09/	Lic.No/Date:0710059545 02.09.2008	Defer Date:24.12.2008

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 24.12.2008..

81	Case No.:9/25/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00758/AM09/	RLA File :10/24/040/00075/AM09/	Lic.No/Date:1010030917 10.09.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board..Accordingly the case may be re-listed on 24.12.2008..			

82	Case No.:8/27/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00791/AM09/	RLA File :30/24/040/00034/AM09/	Lic.No/Date:3010058022 17.09.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.)..Accordingly the case may be re-listed on 24.12.2008..			

83	Case No.:1/27/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00784/AM09/	RLA File :05/24/040/00194/AM09/	Lic.No/Date:0510227724 18.09.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 24.12.2008..			

84	Case No.:2/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
	HQ File :01/83/050/00785/AM09/	RLA File :05/24/040/00003/AM09/	Lic.No/Date:0510227725 18.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 20.4.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Filler/Calcium Carbonate Master Batch (containing 25% LLDPE & 75% Filler/Calcium Carbonate)	1 kg.	1. LLDPE Granules 2. Filler/Calcium Carbonate	0.2575 Kg 0.7725 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

85

Case No.:3/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
HQ File :01/83/050/00786/AM09/	RLA File :05/24/040/00049/AM09/	Lic.No/Date:0510227731 18.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 20.4.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Filler/Calcium Carbonate Master Batch (containing 25% LLDPE & 75% Filler/Calcium Carbonate)	1 kg.	1. LLDPE Granules 2. Filler/Calcium Carbonate	0.2575 Kg 0.7725 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

86

Case No.:4/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
HQ File :01/83/050/00787/AM09/	RLA File :05/24/040/00315/AM09/	Lic.No/Date:0510227736 18.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 20.4.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Filler/Calcium Carbonate Master Batch (containing 25% LLDPE & 75% Filler/Calcium Carbonate)	1 kg.	1. LLDPE Granules 2. Filler/Calcium Carbonate	0.2575 Kg 0.7725 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

87	Case No.:5/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
	HQ File :01/83/050/00788/AM09/	RLA File :05/24/040/00944/AM08/	Lic.No/Date:0510227740 18.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 20.4.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Filler/Calcium Carbonate Master Batch (containing 25% LLDPE & 75% Filler/Calcium Carbonate)	1 kg.	1. LLDPE Granules 2. Filler/Calcium Carbonate	0.2575 Kg 0.7725 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

88	Case No.:6/27/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
	HQ File :01/83/050/00789/AM09/	RLA File :05/24/040/00259/AM09/	Lic.No/Date:0510227748 18.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 20.4.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Filler/Calcium Carbonate Master Batch (containing 25% LLDPE & 75% Filler/Calcium Carbonate)	1 kg.	1. LLDPE Granules 2. Filler/Calcium Carbonate	0.2575 Kg 0.7725 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:7/27/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
	HQ File :01/83/050/00790/AM09/	RLA File :09/24/040/00182/AM09/	Lic.No/Date:0910035322 18.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil			

dated 26.11.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
100% Recycle Grey Back Board	1 kg.	1. Waste Paper 2. Latex (SBR) 50% DRC 3. Clay 4. Rosin 5. Calcium Carbonate 6. Kraft Paper/Wrapper 7. Stretch Film 8. Core Pipes	2845 MT 55.78 MT 159.1 MT 29.12 MT 157.18 MT As per packing Policy As per packing Policy As per packing Policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:9/27/83-ALC1/2008	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
HQ File :01/83/050/00792/AM09/	RLA File :03/94/040/00089/AM09/	Lic.No/Date:0310486944 18.09.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. Nil dated 26.11.2004 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Solar DEP 151 (Electroplating Reaction product – Chemical Name – N-N-Diethyl-2 Propyne-1-Amine	1 kg.	1. Propargyl Alcohol	2.600 Kg
Solar PME 900 Electroplating Reaction Product – Chemical Name – Ethoxylated Propargyl Alcohol	1 Kg	1. Propargyl Alcohol	0.620 Kg
Solar SAS 144 Electroplating Reaction Product – Chemical Name	1 Kg	1. Allylchloride	0.532 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

91	Case No.: 11/27/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Deferred
	HQ File :01/83/050/00794/AM09/	RLA File :05/24/040/00247/AM08/	Lic.No/Date:0510227807 19.09.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.)..Accordingly the case may be re-listed on 24.12.2008..			

92	Case No.: 12/27/83-ALC1/2008	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Approved
	HQ File :01/83/050/00795/AM09/	RLA File :05/24/040/00392/AM09/	Lic.No/Date:0510227821 19.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/11/2005/PC.II dated 1.5.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Thermoplastic Rubber (TPR) Compound	1 kg.	1. Styrene Butadiene Styrene (Oil Extended) 2. Synthetic Rubber (PBR/RB) 3. Polystyrene Granules (HIPS)	0.7923 kg. 0.0891 kg. 0.1486 Kg
	RLA concerned may take necessary			

93	Case No.: 13/27/83-ALC1/2008	Party Name:ALOK INDUSTRIES	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Approved
	HQ File :01/83/050/00796/AM09/	RLA File :05/24/040/00016/AM09/	Lic.No/Date:0510227863 19.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 20.4.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Filler/Calcium Carbonate Master Batch (containing 25% LLDPE & 75% Filler/Calcium Carbonate)	1 kg.	1. LLDPE Granules 2. Filler/Calcium Carbonate	0.2575 Kg 0.7725 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

94

Case No.:14/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
HQ File :01/83/050/00797/AM09/	RLA File :05/24/040/00203/AM09/	Lic.No/Date:0510227866 19.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 31.10.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
UV Stablized White Master Batch (containing 30% LLDPE, 50% Titanium Dioxide and 20% UV Stablizer)	1 kg.	1. LLDPE Granules 2. Titanium Dioxide 3. UV Stablizer	0.309 kg. 0.515 kg. 0.206 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

95

Case No.:15/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
HQ File :01/83/050/00798/AM09/	RLA File :05/24/040/00204/AM09/	Lic.No/Date:0510227870 19.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 20.4.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Filler/Calcium Carbonate Master Batch (containing 25% LLDPE & 75% Filler/Calcium Carbonate)	1 kg.	1. LLDPE Granules 2. Filler/Calcium Carbonate	0.2575 Kg 0.7725 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

96

Case No.:16/27/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
HQ File :01/83/050/00799/AM09/	RLA File :05/24/040/00211/AM09/	Lic.No/Date:0510227871 19.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 20.4.2007 and decided to approve this case on repeat basis as under:-			
Item of Export	Qty	Item of Import	Qty
Filler/Calcium Carbonate Master Batch (containing 25% LLDPE & 75% Filler/Calcium Carbonate)	1 kg.	1. LLDPE Granules 2. Filler/Calcium Carbonate	0.2575 Kg 0.7725 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

97	Case No.:17/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00800/AM09/	RLA File :17/24/040/00018/AM09/	Lic.No/Date:1710002176 19.09.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.)..Accordingly the case may be re-listed on 24.12.2008..			

98	Case No.:18/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00801/AM09/	RLA File :17/24/040/00022/AM09/	Lic.No/Date:1710002177 19.09.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.)..Accordingly the case may be re-listed on 24.12.2008..			

99	Case No.:19/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00802/AM09/	RLA File :17/24/040/00081/AM09/	Lic.No/Date:1710002178 19.09.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.)..Accordingly the case may be re-listed on 24.12.2008..			

100	Case No.:21/27/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00804/AM09/	RLA File :03/95/040/00505/AM09/	Lic.No/Date:0310487058 19.09.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.)..Accordingly the case may be re-listed on 24.12.2008..			

101	Case No.:23/27/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00806/AM09/	RLA File :03/94/040/00548/AM09/	Lic.No/Date:0310487230 22.09.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 24.12.2008			

102	Case No.:24/27/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Deffered
	HQ File :01/83/050/00807/AM09/	RLA File :03/94/040/00968/AM07/	Lic.No/Date:0310487328 22.09.2008	Defer Date:26.11.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008.			

103	Case No.:26/27/83-ALC1/2008	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00809/AM09/	RLA File :05/24/040/00409/AM09/	Lic.No/Date:0510228003 23.09.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 26.11.2008 offered by him the Committee decided to call for the following information from the firm as under:- a) Net content of Asbestos, SBR & NBR in export Accordingly the case may be re-listed on 24.12.2008.			

	Case No.:31/27/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
--	------------------------------------	--	--	-----------------------------

104	HQ File :01/83/050/00814/AM09/	RLA File :03/94/040/00442/AM09/	Lic.No/Date:0310487418 23.09.2008	Defer Date:24.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008.				

105	Case No.:32/27/83-ALC1/2008	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00815/AM09/	RLA File :03/95/040/00393/AM09/	Lic.No/Date:0310487431 23.09.2008	Defer Date:24.12.2008
Decision : The Committee considered the case as per agenda and noted the copy of Central Excise Data from the firm vide letter dated 27/10/08 is awaited.. Accordingly the case may be re-listed on 24/12/2008.				

106	Case No.:27/28/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00843/AM09/	RLA File :03/94/040/00625/AM09/	Lic.No/Date:0310488015 26.09.2008	Defer Date:24.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008				

107

Case No.:28/28/83-ALC1/2008	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status :Case Approved
HQ File :01/83/050/00844/AM09/	RLA File :03/94/040/00574/AM09/	Lic.No/Date:0310488033 26.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/62/2008/Ch.II dated 18.11.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Fatty Alcohol (Cetyl, Stearyl & Ceto-Stearyl).	1 kg.	1. Palm Fatty Acid Distillate	1.160 kg.
		2. Copper Chromite Catalyst	0.0004 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

108	Case No.:29/28/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00845/AM09/	RLA File :03/94/040/00599/AM09/	Lic.No/Date:0310488057 26.09.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008			

109	Case No.:30/28/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00846/AM09/	RLA File :03/94/040/00598/AM09/	Lic.No/Date:0310488066 26.09.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008			

110	Case No.:31/28/83-ALC1/2008	Party Name:ANMOL CHEMICALS	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00847/AM09/	RLA File :03/94/040/00175/AM09/	Lic.No/Date:0310488130 26.09.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008			

111	Case No.:33/28/83-ALC1/2008	Party Name:LUBZ CORPORATION (INDIA)	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00849/AM09/	RLA File :03/95/040/00564/AM09/	Lic.No/Date:0310488437 30.09.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008			

112	Case No.:34/28/83-ALC1/2008	Party Name:NA VIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
	HQ File :01/83/050/00850/AM09/	RLA File :03/95/040/00153/AM09/	Lic.No/Date:0310488481 30.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/23/2001/Ch.II dated 3.2.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty

Boron Trifluoride Ethyl Ether (Boron Trifluoride Etherate)	1 kg.	1. Fluorspar (Acid Grade)	1.674 kg.
		2. Boric Acid	0.670 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

113	Case No.:35/28/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
	HQ File :01/83/050/00851/AM09/	RLA File :05/24/040/00428/AM09/	Lic.No/Date:0510228702 01.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 20.4.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Filler/Calcium Carbonate Master Batch (containing 25% LLDPE & 75% Filler/Calcium Carbonate)	1 kg.	1. LLDPE Granules 2. Filler/Calcium Carbonate	0.2575 Kg 0.7725 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

114	Case No.:41/28/83-ALC1/2008	Party Name:J.OWEN & CO.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00857/AM09/	RLA File :03/94/040/00643/AM09/	Lic.No/Date:0310488756 01.10.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 24.12.2008			

115	Case No.:37/28/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00853/AM09/	RLA File :09/24/040/00257/AM09/	Lic.No/Date:0910035525 03.10.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 24/12/2008.			

116	Case No.:38/28/83-ALC1/2008	Party Name:CERADECOR INDIA LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
	HQ File :01/83/050/00854/AM09/	RLA File :05/24/040/00309/AM09/	Lic.No/Date:0510228821 03.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/64/2006/Ch.II dated 9.7.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Prepared Inorganic Pigment (Containing : Zirconium Oxide 53.5%). (Made of : Zirconium Oxide, Silica Oxide (sand) Cadmium Oxide, Sodium Sulphite, Selenium Metal Powder, Lithium Fluoride, Potassium Carbonate, Glace Amylacee and Saggers Refractory materials)	1 kg.	1. Zirconium Oxide 2. Silica Oxide (sand) 3. Cadmium Oxide 4. Selenium Sulphite 5. Selenium Metal Powder 6. Lithium Fluoride 7. Potassium Carbonate 8. Glace Amylacee 9. Saggers Refractory Materials	0.870 kg. 0.388 Kg 0.104 Kg 0.065 Kg 0.027 Kg 0.065 Kg 0.0026 Kg 0.040 Kg 0.058 Nos.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

117	Case No.:44/28/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00860/AM09/	RLA File :03/94/040/00511/AM09/	Lic.No/Date:0310488875 03.10.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 24/12/2008.			

118	Case No.:40/28/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00856/AM09/	RLA File :10/24/040/00084/AM09/	Lic.No/Date:1010031157 06.10.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24/12/2008.			

119

Case No.: 43/28/83-ALC1/2008	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Approved
HQ File :01/83/050/00859/AM09/	RLA File :05/24/040/00285/AM09/	Lic.No/Date:0510228964 07.10.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/26/2007/Ch.II dated 1.7.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Piroxofop-propanyl (Clodinafop-Propargyl) 15% WP (Clodinafop 15% WP)	1 kg.	1. R-Hydroxyphenoxy Propionic Acid 2. 5-Chloro-2,3 difluoropyridine 3. Propargyl Chloride 4. Cloquintocet-mexyl 5. Potassium Carbonate	0.114 Kg 0.094 Kg 0.055 Kg 0.038 Kg 0.193 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

120	Case No.: 1/31/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Approved
	HQ File :01/83/050/00894/AM09/	RLA File :17/24/040/00065/AM09/	Lic.No/Date:1710002198 15.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 26/11/08 offered by him the Committee decided to approve the case as applied for which includes 5% wastage.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.: 3/31/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status: Case Approved
	HQ File :01/83/050/00896/AM09/	RLA File :05/24/040/00447/AM09/	Lic.No/Date:0510229362 16.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC Division) forwarded vide their U.O. No. 46011/36/2006/PC.II dated 20.4.2007 and decided to approve this case on repeat basis as under:-			

121	Item of Export	Qty	Item of Import	Qty
	Filler/Calcium Carbonate Master Batch (containing 25% LLDPE & 75% Filler/Calcium Carbonate)	1 kg.	1. LLDPE Granules 2. Filler/Calcium Carbonate	0.2575 Kg 0.7725 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

122	Case No.:6/31/83-ALC1/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00899/AM09/	RLA File :26/24/040/00001/AM09/	Lic.No/Date:2610007483 16.10.2008	Defer Date:24.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.) Accordingly the case may be re-listed on 24/12/2008.				

123	Case No.:7/31/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00900/AM09/	RLA File :03/94/040/00677/AM09/	Lic.No/Date:0310490602 16.10.2008	Defer Date:24.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008				

124	Case No.:8/31/83-ALC1/2008	Party Name:HP INTERNATIONAL	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00901/AM09/	RLA File :03/94/040/00634/AM09/	Lic.No/Date:0310490759 17.10.2008	Defer Date:24.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008				

125	Case No.:9/31/83-ALC1/2008	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
	HQ File :01/83/050/00902/AM09/	RLA File :13/24/040/00013/AM09/	Lic.No/Date:1310027193 17.10.2008	Defer Date:
Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to close this case				

126	Case No.:10/31/83-ALC1/2008	Party Name:SHANTI INDUSTRIES	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00903/AM09/	RLA File :08/24/040/00154/AM09/	Lic.No/Date:0810075478 17.10.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008			

127	Case No.:11/31/83-ALC1/2008	Party Name:SHANTI INDUSTRIES	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00904/AM09/	RLA File :08/24/040/00155/AM09/	Lic.No/Date:0810075479 17.10.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008			

128	Case No.:12/31/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00905/AM09/	RLA File :03/95/040/00644/AM09/	Lic.No/Date:0310490962 20.10.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 24.12.2008			

129	Case No.:13/31/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00906/AM09/	RLA File :04/24/040/00162/AM09/	Lic.No/Date:0410099329 20.10.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received. Accordingly the case may be re-listed on 24.12.2008			

130	Case No.:14/31/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00907/AM09/	RLA File :04/24/040/00158/AM09/	Lic.No/Date:0410099333 20.10.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 24.12.2008			

131	Case No.:16/31/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00909/AM09/	RLA File :03/94/040/00610/AM09/	Lic.No/Date:0310491060 20.10.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008			

132	Case No.:17/31/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00910/AM09/	RLA File :03/94/040/00536/AM09/	Lic.No/Date:0310491062 20.10.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008			

133	Case No.:18/31/83-ALC1/2008	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case deferred
	HQ File :01/83/050/00911/AM09/	RLA File :03/94/040/00633/AM09/	Lic.No/Date:0310491088 20.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.) Accordingly the case may be re-listed on 24/12/2008.			

134	Case No.:20/31/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00913/AM09/	RLA File :03/94/040/00503/AM09/	Lic.No/Date:0310491107 20.10.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008			

135	Case No.:15/31/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00908/AM09/	RLA File :10/24/040/00079/AM09/	Lic.No/Date:1010031303 21.10.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 24.12.2008			

136	Case No.:19/31/83-ALC1/2008	Party Name:THERMAX LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00912/AM09/	RLA File :31/24/040/00192/AM09/	Lic.No/Date:3110035845 21.10.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received. Accordingly the case may be re-listed on 24.12.2008			

137	Case No.:1/35/83-ALC1/2008	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00977/AM09/	RLA File :03/94/040/00736/AM09/	Lic.No/Date:0310493956 12.11.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008			

138	Case No.:2/35/83-ALC1/2008	Party Name:SHANTI INDUSTRIES	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00978/AM09/	RLA File :08/24/040/00162/AM09/	Lic.No/Date:0810075953 12.11.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008			

139	Case No.:3/35/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00979/AM09/	RLA File :05/24/040/00509/AM09/	Lic.No/Date:0510230772 14.11.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received. Accordingly the case may be re-listed on 24.12.2008			

140	Case No.:4/35/83-ALC1/2008	Party Name:INTEGRATED ENGINEERING ENTERPRISES	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00980/AM09/	RLA File :10/24/040/00100/AM09/	Lic.No/Date:1010031566 14.11.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 24.12.2008			

141	Case No.:5/35/83-ALC1/2008	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
	HQ File :01/83/050/00981/AM09/	RLA File :08/24/040/00135/AM09/	Lic.No/Date:0810075973 14.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/155/2005/Ch.II dated 17.7.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Reactive Blue HGN (Dye content: 43%)	1 kg.	1. Para Nitro Chloro Benzene 2. Ethylene Diamino 3. Chloranil 4. Aniline 2,4 Disulphonic Acid 5. Cyanuric Chloride 6. Sodium per sulphate 7. Acetic Acid	0.360 kg. 0.450 kg 0.151 Kg 0.315 Kg 0.225 Kg 0.380 kg 0.200 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

142	Case No.:6/35/83-ALC1/2008	Party Name:JOLLY BOARD LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00982/AM09/	RLA File :03/94/040/00782/AM09/	Lic.No/Date:0310494161 14.11.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 24.12.2008			

143	Case No.:7/35/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00983/AM09/	RLA File :02/24/040/00195/AM09/	Lic.No/Date:0210119721 17.11.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 24.12.2008			

	Case No.:8/35/83-ALC1/2008	Party Name:JOCIL LTD.,	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
--	-----------------------------------	------------------------	--	-----------------------------

144	HQ File :01/83/050/00984/AM09/	RLA File :09/24/040/00315/AM09/	Lic.No/Date:0910035968 17.11.2008	Defer Date:24.12.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008				

145	Case No.:9/35/83-ALC1/2008	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
	HQ File :01/83/050/00985/AM09/	RLA File :05/24/040/00517/AM09/	Lic.No/Date:0510230882 17.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/89/2006/Ch.II dated 2.1.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Antimony Penta Oxide (99% min)	1 kg.	1. Antimony Trioxide (99.8% min.)	0.909 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

146	Case No.:10/35/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00986/AM09/	RLA File :03/94/040/00699/AM09/	Lic.No/Date:0310494354 17.11.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.12.2008			

147	Case No.:11/35/83-ALC1/2008	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Deferred
	HQ File :01/83/050/00987/AM09/	RLA File :03/95/040/00697/AM09/	Lic.No/Date:0310494448 18.11.2008	Defer Date:24.12.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received. Accordingly the case may be re-listed on 24.12.2008			

	Case No.:12/35/83-ALC1/2008	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
	HQ File :01/83/050/00988/AM09/	RLA File :03/95/040/00683/AM09/	Lic.No/Date:0310494453	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2005/Ch.II dated 27.11.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Tris(2-Hydroxyethyl) Isocyanurate	1 kg.	1. Cyanuric Acid 2. Ethylene Oxide	0.540 Kg 0.561 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/35/83-ALC1/2008

Party Name:ALKYL AMINES CHEMICALS LTD

Meet No/Date:35/83-ALC1/2008
26.11.2008

**Status:Case
Approved**

HQ File :01/83/050/00989/AM09/

RLA File :03/94/040/01223/AM07/

Lic.No/Date:0310494548
18.11.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/3/2005/Ch.III dated 19.7.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Tetramethyl Ethylene Diamine	1 kg.	1. Ethylenediamine 2. Paraformaldehyde	0.585 Kg 1.170 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:14/35/83-ALC1/2008

Party Name:PIDILITE INDUSTRIES LIMITED

Meet No/Date:35/83-ALC1/2008
26.11.2008

**Status:Case
Approved**

HQ File :01/83/050/00990/AM09/

RLA File :03/95/040/00354/AM09/

Lic.No/Date:0310494600
18.11.2008

Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/181/2003/Ch.III dated 21.3.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Pigment Red 269	1 kg.	1. Naphthol ASCL/ASCA (5-chloro 3-Hydroxy 2 Naphtho-0-Aniside)	0.580 Kg

		2. Amino Anisic Acid Anilide (3-Amino P-Anisic Anilide)	0.442 Kg
		3. Sodium Nitrite	0.124 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

151	Case No.:15/35/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:35/83-ALC1/2008 26.11.2008	Status:Case Approved
	HQ File :01/83/050/00991/AM09/	RLA File :03/95/040/00336/AM09/	Lic.No/Date:0310494602 18.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/74/2008/Ch.III dated 20.11.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Pigment Red 122	1 kg.	1. Dimethyl Succinylo Succinate	0.758 Kg
			2. Dimetyl Formamide	0.580 Kg
			3. Phosphorous Pentoxide	2.792 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Date:08.12.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer